

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. C.P. (IB)/795(MB)2021

IN THE MATTER OF

Small Industries Development Bank of India (Creditor) through the Resolution
Professional Mr. Mahesh Kumar Gupta ... Petitioner
Vs
Mr. Dnyaneshwar Vana Chaudhari ...Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mitali Bhatt (PH)

For the Respondent: None present

ORDER

CP(IB)/795(MB)/2021- Learned counsel for the petitioner/RP submits that RP has already tendered its report. A copy of the same has also been supplied to the respondent. There is no representation on behalf of the respondent nor any response to the report has been filed. In the interest of justice, one last opportunity is granted to the respondent to make their submissions or file response to the report submitted by the RP. Adjourned to **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/